

**रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) :** महोदय, मैं "रक्षा प्रतिष्ठानों का निजीकरण" के संबंध में 26 जुलाई, 2021 को राज्य सभा में अतारांकित प्रश्न 654 के दिए गए उत्तर के संशोधनार्थ एक विवरण (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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## GOVERNMENT BILLS

### The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: Now, Legislative Business. ...(*Interruptions*)... Bill for introduction; Shri Arjun Munda to move for leave to introduce the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021. ....(*Interruptions*)...

SHRI SUKHENDU SEKHAR RAY: Sir.... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: Nothing except the Minister's speech is going on record. ...(*Interruptions*)... Nothing is going on record except Minister's speech. ...(*Interruptions*)... You have no permission. ...(*Interruptions*)... माननीय सदस्य, आपको बोलने की परमिशन नहीं है। ...(**व्यवधान**)...

**जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) :** महोदय, मैं प्रस्ताव करता हूँ कि अरुणाचल प्रदेश राज्य के संबंध में अनुसूचित जनजातियों की सूची को उपांतरित करने के लिए संविधान (अनुसूचित जनजातियाँ) आदेश, 1950 का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।

*The question was put and the motion was adopted.*

**श्री अर्जुन मुंडा:** महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।...(*Interruptions*)...

### The Inland Vessels Bill, 2021

MR. DEPUTY CHAIRMAN: Now, the Inland Vessels Bill, 2021; Shri Sarbananda Sonowal to move a motion for consideration of the Inland Vessels Bill, 2021. ...(*Interruptions*)...

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS; AND THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I move:

That the Bill to promote economical and safe transportation and trade through inland waters, to bring uniformity in application of law relating to inland waterways and navigation within the country, to provide for safety of navigation, protection of life and cargo, and prevention of pollution that may be caused by the use or navigation of inland vessels, to ensure transparency and accountability of administration of inland water transportation, to strengthen procedures governing the inland vessels, their construction, survey, registration, manning, navigation and such other matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

*The question was proposed.*

**श्री उपसभापति :** माननीय मंत्री जी ने बिल मूव कर दिया है।...**(व्यवधान)**... अब मैं माननीय स्पीकर्स को बोलने के लिए इन्वाइट कर रहा हूँ।...**(व्यवधान)**... श्री शक्तिसिंह गोहिल।...**(व्यवधान)**...

**श्री शक्तिसिंह गोहिल (गुजरात):** माननीय उपसभापित महोदय, यह बिल राज्यों के अधिकारों पर तराप है।...**(व्यवधान)**... सरकार के अहंकार की वजह से हाउस ऑर्डर में नहीं है।...**(व्यवधान)**... मुझे अपना भाषण सभा पटल पर रखने की इजाज़त दी जाए।...**(व्यवधान)**...

**श्री उपसभापति :** माननीय सदस्य, सदन में अपने वक्तव्य को सभा पटल पर रखने का जो नियम है, उसका ही पालन होगा।...**(व्यवधान)**... इसकी अनुमति नहीं है।...**(व्यवधान)**... माननीय सदस्य, आपके पास बोलने का मौका है।...**(व्यवधान)**... आप अपनी बात बोल सकते हैं।...**(व्यवधान)**... श्री महेश पोद्दार जी, आप बोलिए।...**(व्यवधान)**... महेश पोद्दार जी, सिर्फ आपका भाषण ही रिकॉर्ड पर जाएगा।...**(व्यवधान)**...

**श्री महेश पोद्दार (झारखंड) :** महोदय, मैं इस प्रस्ताव का तहेदिल से स्वागत करता हूँ और समर्थन करता हूँ।...**(व्यवधान)**... Sir, 'The Inland Vessels Bill, 2021' 'अन्तर्देशीय जलयान विधेयक, 2021' की महत्वपूर्ण प्रकृति का निर्धारण इसी तथ्य से किया जा सकता है कि यह बिल 100 साल से भी ज्यादा पुराने कानून को बदलने का प्रयास करता है।...**(व्यवधान)**... महोदय, पिछला कानून इसी नाम से 1917 में बना था। दुनिया बदल गई, लेकिन सरकारों ने अपने नियम-कानून नहीं बदले, बल्कि ये कानून देश की उन्नति में बाधक बन रहे थे। मैं अपने यशस्वी प्रधान

मंत्री, श्री नरेन्द्र मोदी जी को साधुवाद देना चाहूंगा, जिन्होंने इन कानूनों में बदलाव कर आगे का रास्ता, तेजी से बढ़ने का रास्ता हमारे लिए प्रशस्त किया है। ...**(व्यवधान)**...

भारत में व्यापार और पानी के माध्यम से आवागमन का विचार कोई नई बात नहीं है। ...**(व्यवधान)**... हाल ही में गुजरात में धोलावीरा स्थल को यूनेस्को विरासत स्थल में शामिल किया गया है। एक ओर हड़प्पा स्थल एवं लोथल, जहां प्राचीन गोदी की खोज की गई है, जो मिस्र और मेसोपोटामिया के साथ व्यापार के लिए उपयोग किये जाते थे। ...**(व्यवधान)**... यह उस समृद्ध इतिहास का प्रमाण है, जो भारत के द्वारा पानी के माध्यम से व्यापार करने के लिए उपयोग किया जाता था। ...**(व्यवधान)**...

महोदय, नावों का उपयोग बहुत पुराना है। हम अपने इतिहास के पीछे अगर दूर तक जाएं तो हमारी पौराणिक कथाएं भी अंतर्देशीय जल यात्रा के विचार से अलग नहीं हैं। ...**(व्यवधान)**... जब केवट ने भगवान राम, सीता और लक्ष्मण को गंगा पार कराई और श्री राम ने पारिश्रमिक के रूप में कुछ देना चाहा तो बदले में केवट ने कुछ नहीं लिया, बस प्रभु से यह कहा कि मुझे भवसागर पार करा देना। ...**(व्यवधान)**...

इन शब्दों के साथ मैं यह कहना चाहता हूं कि राम और केवट के बीच हुई बातचीत एक प्रमाण है कि उस जमाने में भी नावों का अंतर्देशीय व्यापार के लिए उपयोग किया जाता था। ...**(व्यवधान)**... अब समय आ गया है कि हम बहुत तेजी से पांच ट्रिलियन इकोनॉमी की तरफ बढ़ रहे हैं। हमारे प्रधान मंत्री जी ने असम के सांसद को इस विभाग का प्रभार देकर यह साबित किया है कि नदियों के माध्यम से असम में आवागमन की कितनी बड़ी संभावनाएं हैं। ...**(व्यवधान)**... महोदय, इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं और सरकार को धन्यवाद देता हूं। ..**(व्यवधान)**...

SHRI PRASANNA ACHARYA (Odisha): Mr. Deputy Chairman, Sir, this Bill is replacing one of the oldest Acts prevailing in this country. ...**(Interruptions)**... The Indian Vessels Act was passed in 1917. ...**(Interruptions)**... Now, this Act is more than one hundred years old. ...**(Interruptions)**... During the last Century, many things have changed. ...**(Interruptions)**... So, it is necessary that there should be a new Act in its place. Therefore, it is appropriate that this Government has brought this Bill. ...**(Interruptions)**... Sir, the transportation of cargo ...**(Interruptions)**...

**श्री उपसभापति:** माननीय सदस्य, यहां किसी तरह से भी फिल्म बनाना बहुत ही असंसदीय कार्य है, यहां किसी तरह की रिकॉर्डिंग असंसदीय है। किसी भी सदस्य के द्वारा रिकॉर्डिंग करना गैरकानूनी है, असंसदीय है, कृपया ऐसा न करें। ...**(व्यवधान)**...

SHRI PRASANNA ACHARYA: Transportation of cargo through sea is not a new thing; it is a very old thing. ...**(Interruptions)**... In the olden days, it was mostly through sea route ...**(Interruptions)**... Sir, I take the example of my own State, Odisha. ...**(Interruptions)**... There was a time when Odisha was very rich in trade and

traders. ...(*Interruptions*)... The businessmen of Odisha were called '*Sadhaba Pua*', which means 'trader'. ...(*Interruptions*)... They were exporting textiles, foodgrains and so many things through ships from Odisha to the Island of Java, Sumatra, Borneo and Indonesia. ...(*Interruptions*).. This way they brought so much fortune to Odisha during those days. ...(*Interruptions*)... So, it is not a new thing. ...(*Interruptions*)... Unfortunately, now our habit of transportation of cargo through sea route or through waterways has been limited. ...(*Interruptions*)... I am astonished to know that hardly we use this sea route for cargo transportation. ...(*Interruptions*)...I think, it is less than one per cent of the total cargo business...(*Interruptions*)...Therefore, Sir, we should give much emphasis on this because when we do cargo transportation through sea route or waterways, we pollute less and oil consumption is also less which is beneficial for the country. ...(*Interruptions*)... One question arises when the State Government earlier, under the earlier Act, was authorised to frame the needful rules and control the shipping, why then everything has been centralised. ...(*Interruptions*)... I was also under this misconception, but after going through the Bill, my mind is very clear. Now, under this Act also, not many things have been centralised. The State Governments will be making their own rules and implementing them on ground. ...(*Interruptions*)... Therefore, there is nothing wrong in the Bill. As I said, Sir, less than one per cent of the total traffic in India is through inland waterways, though in the United States, 21 per cent is through sea route or inland waterways. ...(*Interruptions*)...Therefore, we should try, as far as possible, to use our waterways because all our road transport is congested; all our air transport is congested....(*Interruptions*)... Therefore, I welcome this Bill.One or two very good provisions are there in this Bill.I will cite only one example regarding penalty. ...(*Interruptions*)... One good provision in this Bill is that if a vessel master abstains from rendering assistance to a nearby ship in distress, under the distress clause, he will be penalised with a fine of Rs.10,000. ..(*Interruptions*).. The provisions in the Bill are very welcome. ...(*Interruptions*)... So, this Bill is informative. This Bill is ...(*Interruptions*)...and this Bill is a game changer to the present law, the Inland Vessels Act of 1917. ...(*Interruptions*)... With this, I support the Bill. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Dr.Banda Prakash...(*Interruptions*)...

DR. BANDA PRAKASH (Telangana): Sir, I rise to support the Inland Vessels Bill, 2021. ...(*Interruptions*)... The Bill replaces one of the oldest Acts, that is, the Inland Vessels Act, 1917. ...(*Interruptions*)... The country has more than 32,792 kilometre

length of rivers and canals. ...(*Interruptions*)... Out of that 15,412.25 kilometre is navigable length. But as per the Government records, a total of only 4,000 kilometres of inland waterways have been operationalised so far. ...(*Interruptions*)... After 72 years of independence, we are unable to utilise inland waterways. ...(*Interruptions*)... Around 111 waterways have been declared as the National Waterways as per the National Waterways Act. ...(*Interruptions*)... The inland water transport in the country is a fuel-efficient and environment-friendly mode moving around 55 million tonnes of cargo. ...(*Interruptions*)... However, the inland waterways transport in India is highly under-utilized as compared to the developed countries. ...(*Interruptions*)... Particularly, I wanted to say that this Bill is a unified law for the entire country instead of having separate rules and regulations framed by the States. ...(*Interruptions*)... But the entire control is in the hands of the Centre. There is no role for the States. I request the Government of India that there should be some role for the States also because there is a lot of waterways in the States...(*Interruptions*)... I wanted to make another point. ...(*Interruptions*)... The operational inland waterways transporters are limited in Godavari and Krishna Rivers. ...(*Interruptions*)... In Godavari, more than 500 kilometre length is there. ...(*Interruptions*)... Out of that, 450 kilometre is navigable length. In Krishna River also, a total of 300 kilometre length is there. ...(*Interruptions*)... In Telangana, out of that, 230 kilometre of navigable length is there. ...(*Interruptions*)... I request the Government of India to develop waterways in Telangana, particularly in Krishna and Godavari rivers. Thank you.

MR. DEPUTY CHAIRMAN: Now, Dr. M. Thambidurai. ...(*Interruptions*)...

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir, for giving me the opportunity to participate in the discussion on the Inland Vessels Bill, 2021. ...(*Interruptions*)... I want to bring to your kind notice that I was also the Minister of Shipping and Surface Transport in 1998-99 in Vajpayee Government. ...(*Interruptions*)... I also tried to bring so many Bills like this one to develop inland water transport at that time. Sir, the existing Indian Vessels Act, 1917 empowers the State Governments to frame on their own. ...(*Interruptions*)... Now, the proposed legislation intends to bring uniformity in this provision in the respective States so as to promote economic and safe transportation and trade through inland waters, and, protect the interests and needs of the stakeholders. ...(*Interruptions*)... Further, the State Governments are being entrusted with the power and responsibility to implement the provisions of the proposed legislation in accordance with the standard

and measures as may be provided by rules by the Central Government. ...(*Interruptions*)... Sir, you want uniformity in the rules and regulations to promote trade and safe transport in the inland waters. At the same time, the provision says, "to empower the Central Government to provide uniformly the applicable standards for seamless and safe navigation of inland vessels by rules". ...(*Interruptions*)... Sir, we represent regional parties. We are always fighting for more powers for the States. But this Bill intends to take away the powers of the State Governments. That is the only objection. ...(*Interruptions*)... I have no objection with regard to the intention of the Bill that you want uniformity and everything. ...(*Interruptions*)... But, if in the name of uniformity, you are taking away the powers of the State Governments, then, our federal system will collapse. That is the only point that I wish to make.

At the same time, I have a request to make to the hon. Minister for Shipping. In Tamil Nadu, we have the Buckingham Canal along the Coromandel Coast. ...(*Interruptions*)... In British period, lot of navigation used to take place and a lot of cargo used to be moved from Andhra to many places. ...(*Interruptions*)... But at the present time, the Buckingham Canal is not being fully utilized. It is polluted now. Therefore, I request the hon. Minister to please take interest to develop that Canal and promote inland transportation. What are the steps that the Government proposes in this regard? To develop the trade in Tamil Nadu and Andhra Pradesh, this connectivity is very important. ...(*Interruptions*).. Once again, I request the Minister to take action in this regard. Thank you.

MR. DEPUTY CHAIRMAN: Next speaker is Shri Ayodhya Rami Reddy. ...(*Interruptions*)... Shri Ayodhya Rami Reddy. ...(*Interruptions*)...

SHRI AYODHYA RAMI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to speak on the Inland Vessels Bill, which the Central Government has introduced to replace the Inland Vessels Act, 1917, a hundred years' old Act. ...(*Interruptions*)...

**श्री उपसभापति :** माननीय सदस्य, सीट पर बैठकर मर्यादा का पालन करें। ...(*व्यवधान*)...

SHRI AYODHYA RAMI REDDY: Sir, the provisions of the Act must now contain ...(*Interruptions*)... the Sagarmala project since 2016 when the National Waterways Act, 2016 was passed by the Parliament. ...(*Interruptions*)...

**श्री उपसभापति :** माननीय सदस्य, सीट पर बैठकर इस तरह का आचरण न करें।  
...(व्यवधान)...

SHRI AYODHYA RAMI REDDY: Sir, under the leadership of the hon. Prime Minister, these initiatives have amended the old frameworks of regulation to enable multimodal logistics and must be embraced keeping in mind the concerns of the environment security and the safety of transport. ...(Interruptions)... Andhra Pradesh is a State with rich network of inland waterways and comprises River Krishna- Godavari, their deltas and the second-longest waterway in the country. With the Buckingham Canal, the Eluru Canal and the extensions of Kakinada to Pondicherry along with coastline, there is a great value that is going to come from this Bill. ...(Interruptions)... This Bill will have huge implications for our State and we hope it positively enables the Inland Waterways in our State. ...(Interruptions)... The Bill will regulate safety, security and registration of inland vessels. ...(Interruptions)... It is also hoping to build a central database with the details of vessel, vessel registration and crew on an electronic portal. ...(Interruptions)... With this, it aims to bring uniformity in application of law relating to inland waterways and navigation within the country. ...(Interruptions)... The certificate of registration granted under the proposed law will be deemed to be valid in all the States and the Union Territories and there will be no need to seek separate permission from States. ...(Interruptions)... We hope that this provision has been enacted with due regard to States' jurisdiction and in consultation with the line Departments of the Ministry of Ports, Shipping and Waterways. ...(Interruptions)... Any loss of revenue must also be compensated for the first five years by the Central Government to the respective States. ...(Interruptions)... It has expanded the definition of inland vessels which now includes both mechanically propelled inland vessels and non-mechanically propelled inland vessels with an exception for fishing vessels. ...(Interruptions)... In the same vein, it enlarges the definition of inland waters by including tidal water limit and national waterways. ...(Interruptions)... Constitutionally, inland waterways is a State subject but shipping and navigation on inland waterways which are declared by the Parliament as national waterways come under the Union List and thus the Centre's jurisdiction. ...(Interruptions)... Additionally, mechanically propelled vessels are under the Union List, but the State reserves the right to regulate all non-mechanically propelled vessels and all taxes on inland waterways accrued to the State. ...(Interruptions)... State Government under the Bill will be responsible for registering non-mechanically propelled vessels which were earlier not included in the regulations under the 1917 Act. ...(Interruptions)... These can be enrolled at the

District level or the Taluka level or the Panchayat level. ...(*Interruptions*)... The State Government has also been asked to appoint officers to act as surveyors of inland vessels according to the criteria and qualifications outlined by the Central Government. ...(*Interruptions*)... The State Government is empowered to appoint designated authorities within their own jurisdiction. ...(*Interruptions*)... The authority would also deal with pollution control measures of plying inland vessels and the Central Government has to designate a list of chemicals, substances, etc. ...(*Interruptions*)... Its efforts are in the right direction. ...(*Interruptions*)... We support this Bill. ...(*Interruptions*)... It has witnessed some capsizing incidents. ...(*Interruptions*)... We always support this kind of initiative. ...(*Interruptions*)... We would like to offer our commitment to the updated vision of the Inland Vessels Bill, 2021. ...(*Interruptions*)... Thank you, Sir.

**श्री उपसभापति :** श्री जॉन ब्राइट्स।...(**व्यवधान**)... ऑनरेबल जॉन ब्राइट्स, कृपया आप वेल से जाएँ, आपके बोलने का मौका है, आप अपनी सीट से बोलें।...(**व्यवधान**)... ऑनरेबल जॉन ब्राइट्स ...(**व्यवधान**)... माननीय श्री विशम्भर प्रसाद निषाद।...(**व्यवधान**)... माननीय विशम्भर प्रसाद निषाद, आपको Inland Vessels Bill, 2021 पर बोलना है।...(**व्यवधान**)... अगर आप इस पर चर्चा करेंगे, तो आपकी बात रिकॉर्ड पर जाएगी।...(**व्यवधान**)...

**श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) :** माननीय उपसभापति महोदय, आज के समय में अन्तर्देशीय जलयान विधेयक, 2021 लाया गया है, जब देश का अन्नदाता जंतर-मंतर पर धरने पर बैठा है।...(**व्यवधान**)...

**श्री उपसभापति :** अगर आप इस विषय पर नहीं बोलेंगे, तो आपकी बात रिकॉर्ड पर नहीं जाएगी।...(**व्यवधान**)...

**श्री विशम्भर प्रसाद निषाद :**\*

**श्री उपसभापति :** आपकी बात रिकॉर्ड पर नहीं जाएगी।...(**व्यवधान**)... चूँकि आपने इस विषय पर बोलने के लिए अपना नाम दिया है, इसलिए नियमतः आपको किसी अन्य विषय पर बोलने की इजाजत नहीं है।...(**व्यवधान**)...

**श्री विशम्भर प्रसाद निषाद :**\*



**श्री उपसभापति :** माननीय श्री सुशील कुमार गुप्ता। ...**(व्यवधान)**... माननीय श्री सुशील कुमार गुप्ता। ...**(व्यवधान)**... श्री कनकमेदला रवींद्र कुमार।...**(व्यवधान)**... ऑनरेबल कनकमेदला रवींद्र कुमार।...**(व्यवधान)**... ऑनरेबल कनकमेदला रवींद्र कुमार।...**(व्यवधान)**... ऑनरेबल श्री रामदास अठावले।...**(व्यवधान)**...

**सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) :** डिप्टी चेयरमैन सर, सर्वानंद सोनोवाल जी जो यह बिल लेकर आए हैं, यह बहुत important बिल है।...**(व्यवधान)**... मैं इस बिल का समर्थन करने के लिए अपनी पार्टी की तरफ से खड़ा हुआ हूँ। ...**(व्यवधान)**... यहाँ पर बहुत हंगामा हो रहा है, लेकिन इस हंगामे में बिल पास करने की जिम्मेदारी हम सब लोगों की है।...**(व्यवधान)**...ये कितना भी हंगामा करेंगे, तो भी इससे कोई फर्क नहीं पड़ने वाला है। ...**(व्यवधान)**... ये जितना ज्यादा हंगामा करेंगे, हम उतने ज्यादा बिल पास करेंगे। ...**(व्यवधान)**... जितना हंगामा करना है, उतना हंगामा करिए, लेकिन देश को चलाने की जिम्मेवारी हमारे ऊपर है और हंगामा करने की जिम्मेवारी आपके ऊपर है। ...**(व्यवधान)**...

**श्री उपसभापति :** कृपया विषय पर बोलिए। ...**(व्यवधान)**...

**श्री रामदास अठावले :**

*"आप बोल रहे हैं कि 2024 में होगा खेला,  
लेकिन 2024 में होगा नरेन्द्र मोदी का ही सत्ता का मेला।"*

**श्री उपसभापति :** माननीय रामदास अठावले जी, कृपया विषय पर बोलिए।...**(व्यवधान)**...

**श्री रामदास अठावले :** यह जो बिल है, यह अन्तर्देशीय जलयान विधेयक, 2021 है।...**(व्यवधान)**...

*"मेरा आज बहुत ही खुश है दिल,  
क्योंकि अन्तर्देशीय जलयान का पास हो रहा है बिल,  
विरोधी दलों का रास्ता करना होगा किला।"*

...**(व्यवधान)**...

**श्री उपसभापति :** माननीय अठावले जी, जिस विषय पर आप बोल रहे हैं, उसी की इजाजत है। ...**(व्यवधान)**... सिर्फ दो मिनट में अपनी बात समाप्त करिए। ...**(व्यवधान)**...

**श्री रामदास अठावले :** मैं अपनी पार्टी की तरफ से इस बिल का समर्थन करता हूँ। ...**(व्यवधान)**... लेकिन इन हंगामा करने वालों को सस्पेंड करिए। ...**(व्यवधान)**... सर, रोज हंगामा हो रहा है, रोज ये देश का समय बरबाद कर रहे हैं। ...**(व्यवधान)**...

**श्री उपसभापति :** धन्यवाद, धन्यवाद। ...**(व्यवधान)**...

**श्री रामदास अठावले :** इसलिए यह हंगामा बंद करिए और इन हंगामा करने वाले लोगों को सस्पेंड करिए। ...**(व्यवधान)**... हंगामा करने वाले टीएमसी के लोगों को सस्पेंड करिए। ...**(व्यवधान)**...

**श्री उपसभापति :** धन्यवाद, धन्यवाद। ...**(व्यवधान)**... धन्यवाद, अठावले जी। ...**(व्यवधान)**... मैं दूसरे स्पीकर को बुला रहा हूँ। ...**(व्यवधान)**... सुशील कुमार गुप्ता जी, आप नहीं थे, आपका नाम पुकारा गया था। ...**(व्यवधान)**... अगर आप इस विषय पर बोलते हैं, तो आपको इजाजत है। ...**(व्यवधान)**... इस विषय पर नहीं बोलेंगे, तो आपकी बात रिकॉर्ड पर नहीं जाएगी। ...**(व्यवधान)**...

**श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली):** उपसभापति महोदय, यह जो अन्तर्देशीय जलयान विधेयक, 2021 आ रहा है, मैं इसके समर्थन में बात करता हूँ। ...**(व्यवधान)**... परन्तु देश का किसान आठ महीने से सड़क पर बैठा हुआ है। ...**(व्यवधान)**... यह कानून उनके लिए भी बनना चाहिए। ...**(व्यवधान)**...

**श्री उपसभापति :** आप विषय पर नहीं बोल रहे हैं, इसलिए मैं आगे जाता हूँ। ...**(व्यवधान)**... श्री रामभाई हरजीभाई मोकरिया। ...**(व्यवधान)**... श्री रामभाई हरजीभाई मोकरिया। ...**(व्यवधान)**...

**श्री रामभाई हरजीभाई मोकरिया (गुजरात) :** माननीय उपसभापति जी, मैं गुजरात से हूँ। ...**(व्यवधान)**... मुझे इस गौरवपूर्ण सदन में बोलने का मौका मिला है, इसके लिए मैं आभारी हूँ। ...**(व्यवधान)**... उपसभापति जी, माननीय मंत्री जी जो बिल लेकर आए हैं, वह बहुत महत्वपूर्ण है। ...**(व्यवधान)**...

**श्री सुशील कुमार गुप्ता : \***

**श्री उपसभापति :** गुप्ता जी, आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... आप विषय पर नहीं बोल रहे हैं। ...**(व्यवधान)**... आपका नाम लिया गया था। ...**(व्यवधान)**... फिर आपको दोबारा भी मौका मिला। ...**(व्यवधान)**... आपको विषय पर बोलना है। ...**(व्यवधान)**...

**श्री रामभाई हरजीभाई मोकरिया :** महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि मैं महात्मा गाँधी जी की जन्मभूमि और सुदामा जी की जन्मभूमि से आया हूँ। ...**(व्यवधान)**... मैं पोरबन्दर जिले का वासी हूँ, इसलिए जहाजों और जहाजों को चलाने की परिस्थितियों और कठिनाइयों के बारे में भली-भाँति जानता हूँ। ...**(व्यवधान)**... इस बिल के आने से सारी कठिनाइयाँ दूर हो

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\* Not recorded.

जाएंगी और एकसूत्रता आएगी। ...**(व्यवधान)**... इस बिल के अनुसार, इस बिल में शिप, नाव, पानी वाले जहाज, कंटेनर जहाज और ferry वगैरह को शामिल कर दिया है। ...**(व्यवधान)**... इस बिल में रजिस्ट्रेशन की सुविधा सभी राज्यों को दी गई है। ...**(व्यवधान)**... जो रजिस्ट्रेशन सारे देश में चलेगा। ...**(व्यवधान)**... उसकी अवधि, सीमा क्षेत्र भी निश्चित होगा। ...**(व्यवधान)**... इस बिल से जहाजों को सुरक्षा प्राप्त होगी। ...**(व्यवधान)**... यह बात बहुत ही जरूरी है। ...**(व्यवधान)**... नियम-पालन करने की वजह से खतरे की स्थिति में मदद मिल जाएगी और वह दुर्घटना से बच जाएगा। ...**(व्यवधान)**... साथ ही साथ, केन्द्र सरकार ...**(व्यवधान)**... इलेक्ट्रॉनिक डेटा रिकॉर्ड हो जाएगा। ...**(व्यवधान)**... इस रिकॉर्ड में जहाजों का रजिस्ट्रेशन, चालक दल ...**(व्यवधान)**... और जारी किया हुआ सर्टिफिकेट मिल जाएगा। ...**(व्यवधान)**... इस बिल में डेवलपमेंट फंड का प्रावधान किया गया है ...**(व्यवधान)**... जिससे हर राज्य..**(व्यवधान)**.. राज्य सरकारों की योजनाओं, स्टेकहोल्डर्स और जहाज के टूटे-फूटे हिस्सों का कार्य ..**(व्यवधान)**.. बिक्री से मिलने वाली राशि ...**(व्यवधान)**... इस बिल से राज्य सरकारों को गैर-संचालित जहाजों की पहचान और वर्गीकरण के लिए मापदंड निर्धारित करने का अधिकार मिलेगा। ...**(व्यवधान)**... जो हटाना चाहता है, वह 2024 में खुद हट जाएगा। ...**(व्यवधान)**... वैसे, वह आपसे हटने वाला नहीं है। ...**(व्यवधान)**... मोदी साहब सबको हटाकर ...**(व्यवधान)**... इससे पहले करना चाहिए। ...**(व्यवधान)**... काफी लोग अपने आप ही बरबाद हो रहे हैं। ...**(व्यवधान)**... हम सब टैक्सपेयर हैं। ...**(व्यवधान)**... काफी लोग टैक्स भर कर..**(व्यवधान)**.. आप सरकार का नुकसान कर रहे हैं। ...**(व्यवधान)**... आप लोगों को देश के हित में काम करने के लिए, देश के हित में बिल लाने के लिए भेजा गया है। ...**(व्यवधान)**... जय हिन्द, जय भारत, जय श्री राम।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, the Inland Vessels Bill, 2021, was introduced in Lok Sabha on July 22, 2021. ...*(Interruptions)*... It replaces the Inland Vessels Act, 1917. ...*(Interruptions)*... It prevents pollution. ...*(Interruptions)*... Vessels will discharge or dispose sewage, as per the standards specified by the Central Government. ...*(Interruptions)*... The Central Government will notify the list of pollutants which will be prohibited for discharge or disposal. ...*(Interruptions)*... In respect of the powers of the State Government, it appears that it is interfering with the powers of the State Government. ...*(Interruptions)*... It is a federal structure. ...*(Interruptions)*... The powers of the State Government have also to be considered, relooked into and necessary amendments made in the Bill to confer the powers in respect to State Government where the respective vessels and business are going on. ...*(Interruptions)*... The Bill also states that the State Governments are duty bound to implement all the provisions of the Central enactments. ...*(Interruptions)*... Therefore, this is nothing but interfering with the administration of the State Government and the federal structure. ...*(Interruptions)*... I

request the hon. Minister to consider and make necessary amendments in this Bill in this regard. ...(*Interruptions*)... Thank you, Sir. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Hon. Minister, please reply.

SHRI SARBANANDA SONOWAL: Sir, I am really grateful to all the Members who have spoken on this Bill. They have extended their support very positively. ...(*Interruptions*)... Under the visionary leadership of hon. Prime Minister Narendra Modi, the Government of India is following the approach of reforms to achieve far-reaching infrastructural and legislative reforms. ...(*Interruptions*)... At present, the navigation of mechanically propelled inland vessels plying in inland waters of the country is governed by the Inland Vessels Act, 1917. ...(*Interruptions*)... This Act has become obsolete and inadequate to address the increasing complexities of this sector, and the operational bottleneck which inhibits smooth and inter-state movement of inland vessels across the country. ...(*Interruptions*)... To promote national integration, the potential of inland water transport, and promote it as a supplementary and eco-friendly mode of transport to the congested road and rail network...(*Interruptions*)... The contention of some of the hon. Members that the Central Government would be infringing upon the rights of States to legislate on State List, intrude into the domain of the State Legislature and affect the traditional fishermen and movement of their boat, are completely unfounded. ...(*Interruptions*)... The new Inland Vessels Bill, 2021, is designed to encompass trade and transportation by inland vessels throughout the country without any hindrance and would act as a major agent of national integration. ...(*Interruptions*)... Sir, the proposed Bill will make inland waterways sector more attractive to investment resulting in more employment opportunities, more avenues and more economic development in the State. Thank you, Sir. ...(*Interruptions*)..

MR. DEPUTY CHAIRMAN: I shall now put the Inland Vessels Bill, 2021, to vote. The question is....(*Interruptions*)... बैल में खड़े होकर आपको 'No' कहने का अधिकार नहीं है, आप अपनी सीट्स पर जाइए। ...(**व्यवधान**)... अपनी सीट्स पर जाइए। ...(**व्यवधान**)... Yes, I am ready for division. ...(*Interruptions*).. Let them proceed....(*Interruptions*)... आप division चाहते हैं तो मैं तैयार हूँ। ...(**व्यवधान**).. माननीय सदस्य अपनी सीट्स पर जाएँ। ...(**व्यवधान**)... जो नियम है, precedent है, उसके तहत हाउस में disorder करना, हाउस के बैल में हंगामा करना...(**व्यवधान**).. ऐसे में वोटिंग नहीं होती। ...(**व्यवधान**)... I am ready for division. ...(*Interruptions*)... Let them go back. ...(*Interruptions*)..No. ...(*Interruptions*)...

The question is:

That the Bill to promote economical and safe transportation and trade through inland waters, to bring uniformity in application of law relating to inland waterways and navigation within the country, to provide for safety of navigation, protection of life and cargo, and prevention of pollution that may be caused by the use or navigation of inland vessels, to ensure transparency and accountability of administration of inland water transportation, to strengthen procedures governing the inland vessels, their construction, survey, registration, manning, navigation and such other matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. ...(Interruptions)... I am ready for division. आप लोग अपनी सीट पर जाएं, मैं wait कर रहा हूँ। ...(व्यवधान)... जब तक आप अपनी सीट पर नहीं जाएंगे, डिविज़न संभव नहीं है। ...(व्यवधान)... आप जानते हैं। ...(व्यवधान)... इसका मतलब यह है कि डिविज़न के लिए आप serious नहीं हैं। ...(व्यवधान)... Please go back to your seats. ...(Interruptions)... until that time I will not listen... ...(Interruptions)... कोई भी चीज़ हो, ...(व्यवधान)... point of order या अन्य कोई चीज़, I am ready to listen. ...(Interruptions)... Unless you go back to your seats, I am not ready... ...(Interruptions)...

*Clauses 2 to 114 were added to the Bill.*

*Clauses 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY CHAIRMAN: Now, Shri Sarbananda Sonowal to move that the Bill be passed. ...(Interruptions)...

SHRI SARBANANDA SONOWAL: Sir, I move:

That the Bill be passed.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am ready for division; you go back to your seats. ...(Interruptions)... मैं wait कर रहा हूँ, ...(व्यवधान)... कृपया आप लोग अपनी सीट पर जाइए। ...(व्यवधान)... The question is:

That the Bill be passed.

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: The House is adjourned for one hour. ...(*Interruptions*)...  
सदन की कार्यवाही एक घंटे के लिए स्थगित की जाती है।

*The House then adjourned at thirty six minutes past two of the clock.*

*The House reassembled at thirty-six minutes past three of the clock,*  
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

**\*The Appropriation (No.4) Bill, 2021**

**and**

**\*The Appropriation (No.3) Bill, 2021**

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, we are taking up two very important Bills, the Appropriation (No.4) Bill, 2021 and the Appropriation (No.3) Bill, 2021. These two Bills will be discussed together. As you all know, these two are very important Bills where you can raise the problems of your State, the financial problems of your State and you can participate. You also know that this Bill is a Finance Bill. If it is not passed here, it will deem to be passed automatically. So, it is in your interest. I am putting it before you for discussion. So, please cooperate. ...(*Interruptions*)... Please cooperate. ...(*Interruptions*)... I request you to please cooperate. ....(*Interruptions*)... Mr. Minister, would you like to say something? ....(*Interruptions*)... Shri Pankaj Chaowdhary to move motions for consideration of the following Bills, the Appropriation (No.4) Bill, 2021 and the Appropriation (No.3) Bill, 2021. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You move the motions first.

**वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) :** यह एक महत्वपूर्ण बिल है, मैं चाहता था कि सदन इस पर चर्चा करे।...(*व्यवधान*)...

महोदय, मैं प्रस्ताव करता हूँ:

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\* Taken up together.